

भारतीय दूरसंचार विनियामक प्राधिकरण TELECOM REGULATORY AUTHORITY OF INDIA

भारत सरकार / Government of India



F.N. No.: R-11/3/(4)/2021-B AND CS(1 AND 3)

Dated: 05th September 2023

To,

Shri Apurva Chandra, Secretary, Ministry of Information and Broadcasting, 'A' Wing, Shastri Bhawan, New Delhi - 110001

Subject: Recommendations on "Issues related to FM Radio Broadcasting"

The Ministry of Information and Broadcasting, vide its DO letter No. 38032/43/2021-FM/329 dated 11th May 2022 had requested TRAI to furnish recommendations of the Authority, under section 11(1)(a) of the TRAI Act, 1997 on the following issues:

- (i) Remove the linkage to Non-Refundable One Time Entry Fee (NOTEF) in the formula for annual fee as prescribed in the FM Phase-III Policy Guidelines dated 25.07.2011.
- (ii) Extend the existing FM license period of 15 years by 3 years
- 3. In this connection, TRAI had issued a consultation paper on 'Issues related to FM Radio Broadcasting' on 09th February 2023, seeking comments from the stakeholders. Subsequently, TRAI held an Open House Discussion on 26th April 2023 through online mode.
- 4. Based on the comments of the stakeholders received during the above-mentioned consultation process and its own analysis, the Authority has finalized its recommendations which are enclosed herewith.
- 5. As per the practice, a copy of this letter, along with recommendations, is being placed on the website of TRAI www.trai.gov.in.

This letter is issued with the approval of the Authority.

Encl: as above

(V. Raghunandan) Secretary, TRAI

